

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s AKS Alloys Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s AKS ALLOYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25/01/1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC)-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101TN1994PTC026627
5.	Address of the registered office and principal office (if any) of corporate debtor	No.770, T H Road, Chennai, Tamil Nadu, 600081.
6.	Insolvency commencement date in respect of corporate debtor	25 th October 2024
7.	Estimated date of closure of insolvency resolution process	23 rd April 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jani IBBI/IPA-001/IP P01439/2018-19/12164
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Om Ashray, Behind Mazar, New Laxminagar, Ring Road, Gondia, Maharashtra, 441614 Email ID: capiyushj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 212, 2 nd Floor, Chatrapati Square, Near Kalpavruksha Hospital, Pragati Colony, Nagpur, Maharashtra -440015 aksalloys.cirp@gmail.com
11.	Last date for submission of claims	08 th November 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	The relevant form for submission of claims can be downloaded from https://ibbi.gov.in/en/home/downloads Physical Address: Same as point no. 9


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s AKS Alloys Private Limited** on **25th October 2024**

The creditors of **M/s AKS Alloys Private Limited** are hereby called upon to submit their claims with proof on or before 8th November 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

 Digitally signed
by PIYUSH
KISHANLAL JANI
Date: 2024.10.28
17:02:34 +05'30'

Piyush Kisanlal Jani
Interim Resolution Professional
AKS Alloys Private Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12164
AFA Validity Date: 31/12/2025
Address: Om Ashray,
New Laxminagar, Behind Mazar Ring Road,
Gondia, Maharashtra, 441614
Email ID: capiyushj@gmail.com

Date : 27th October 2024

Place : Chennai

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FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF CARGOWINGS LOGISTICS LIMITED

தமிழ்நாடு அரசு அகக்கிரமம் முதல் நிலை பெறுபதில் கட்டுப்பாட்டு அலுவலர் முத்திரை (இரு உத்தரவுகள்) பண். 25.10.2024

EAST COAST RAILWAY Tender No. MCSW-BOGIE-24-25-23 NAME OF WORK : STRIPPING, SEGREGATION, RECLAMATION, STACKING & FITMENT OF ICF & FIAT BOGIE COMPONENTS AND OTHER MISCELLANEOUS ACTIVITIES OF BG COACHES AT CARRIAGE REPAIR WORKSHOP, MANGESWAR.

POSESSION NOTICE (For Immovable Property) [R.U. 8(1)] Whereas the undersigned being the authorized officer on behalf of Union Bank of India, Stressed Assets Management Branch, Hyderabad under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No.54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06.06.2024 calling upon the borrower and guarantors: Borrower: M/s VK Warehousing Enterprises, Address: Plot No.40, 41, 3rd Floor, Venturestar Plaza, Road No. 2, Financial District Nanakramguda, Hyderabad, Telangana-500032. Guarantors: Mr. Vamsidhar Maddipati, Address: Villa No.62, 63, NSL Orion Villas, Raidurgam, Besides Raidurgam P.O., Serilingampally, Hyderabad, Ms. Maddipati Kalpana Prasad, Address: H.No.8-2-309/121 Trendset Villa, Road No.3, Banjara Hills, Hyderabad, Ms. R.Sarla Devi, Address: 5th Floor, 8-2-682/1, Landmark Building, Besides Ohris, Road No. 12, Banjara Hills, Hyderabad, M/s Veena Constructions (Guarantee for Landowners & contract awarded from UPSC), Address: Plot No.40, 41, 3rd Floor, Venturestar Plaza, Road No. 2, Financial District Nanakramguda, Hyderabad, Telangana-500032. M/s OSR Infra Pvt Ltd. (Corporate Guarantor), Address: 8-2-293/82/J/A/105, Plot 105A, Near Syndicate B, Journalist Colony, Jubilee Hills, Hyderabad to repay the amount mentioned in the notice being Rs.19,09,19,953.16 (Rupees Nineteen Crores Nine Lakhs Nineteen Thousand Nine Hundred Fifty-Three and paise one Six only) as on 06-06-2024 together with interest, costs and charges thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this 21st day of October 2024 for property described in Schedule A and B, the 23rd day of October 2024 for property described in Schedule C and the 25th day of October 2024 for property described in Schedule D. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UNION BANK OF INDIA for an amount Rs.19,09,19,953.16 (Rupees Nineteen Crores Nine Lakhs Nineteen Thousand Nine Hundred Fifty-Three and paise one Six only) as on 06-06-2024 together with interest, costs and charges thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

MANAPPURAM HOME FINANCE LIMITED FORMERLY MANAPPURAM HOME FINANCE PVT LTD CIN : U65923KL2010PLC039179 Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai - 400093, Contact No. : 022-68194000/022-66211000. POSSESSION NOTICE (For Immovable Property) Whereas, the undersigned being the authorized officer of Manappuram Home Finance Ltd ("MAHOFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said [Act] read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties.

PIRAMAL CAPITAL AND HOUSING FINANCE LIMITED (Formerly known as Dewan Housing Finance Corporation Limited) Door No.12,1st Floor, Shanmuga Bhavanam, OCPM School Road, Kamaraj Nagar, 2nd Street, Chinnai Chokkikulam, Madurai - 625 002. APPENDIX IV Possession Notice (for immovable property) Whereas, the undersigned being the Authorized Officer of PIRAMAL CAPITAL AND HOUSING FINANCE LIMITED earlier known as Dewan Housing Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of PCHFL for an amount as mentioned herein under with interest thereon.

தமிழ்நாடு அரசு அகக்கிரமம் முதல் நிலை பெறுபதில் கட்டுப்பாட்டு அலுவலர் முத்திரை (இரு உத்தரவுகள்) பண். 25.10.2024

தமிழ்நாடு அரசு அகக்கிரமம் முதல் நிலை பெறுபதில் கட்டுப்பாட்டு அலுவலர் முத்திரை (இரு உத்தரவுகள்) பண். 25.10.2024

EAST COAST RAILWAY Tender Notice No. eT-HQ-WAT-24-2024 Dt.: 16.10.2024 NAME OF THE WORK : CONSTRUCTION OF 2 NEW BLOCKS OF (G+3) TYPE-V QUARTERS IN THE SECTION OF SENIOR SECTION ENGINEER/W/SOUTH/WALTAIR UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER / ESTATE/WALTAIR. Approx. Cost of the Work : ₹ 6,66,77,004.62, EMD : ₹ 4,83,400/- Completion Period of the Work : 12 (Twelve) Months. Tender Closing Date and Time : At 1500 Hrs. of 12.11.2024. No manual offers sent by Post / Courier/ Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website : www.ireps.gov.in. Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / Corrigendum issued for this tender. Divisional Railway Manager (Engg)/ PR-660/PR24-25 Waltair

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PNB Housing Finance Limited Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phnones:- 011-23357171, 23357172, 23370544, Website: www.pnbhousing.com Chennai Branch:- PNB Housing Finance Ltd. Vaagair Building, 2nd Floor, Sec-1, Ambattur Industrial Estate, 2nd Main Road, Chennai-600058. NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

